

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Sarva Shiksha Abhiyan (SSA) programme, *inter alia*, assists the States in developing school infrastructure with the objective of meeting the objectives of the Right of the Children to Free and Compulsory Education (RTE) Act 2009 for which 3.10 lakh school buildings, 18.57 lakh additional classrooms and repair for 72374 old school building have been sanctioned till 2014-15 across the States/UTs. Similarly under the Rashtriya Madhyamik Shiksha Abhiyan Programme 10513 new secondary schools and strengthening of 35539 existing Government secondary schools have been sanctioned till 2014-15.

The central share releases to States/UTs under SSA and RMSA programmes during the last three years is as under:

Financial Year	Central share release (₹ in crore)	
	SSA	RMSA
2012-13	2383655.62	316283.89
2013-14	2473585.20	304096.06
2014-15	2403016.25	338950.26

Refund of fees by private schools

1597. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn towards the recent direction by the Delhi High Court to implement recommendations of a panel on the unaided private schools fee structure and also asked nearly 250 institutions to return the excess amount to parents with nine per cent interest;

(b) if so, Government's response and reaction thereto;

(c) whether Government is preparing any new guidelines or rules for the fixing of fee structures of unaided private schools in the country; and

(d) if so, details in this regard and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) Fee structures of unaided private schools do not come under the purview of the Right of Children to Free and Compulsory Education Act 2009, but are in the ambit of respective State Governments.

However, Government of Delhi has informed that in compliance with the recent direction by the Delhi High Court, all the identified unaided recognized public schools were directed to comply with the recommendations of the Justice Anil Dev Singh Committee.